

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RUBIQUE TECHNOLOGIES INDIA PRIVATE LIMITED OPERATING IN FINANCIAL INVESTMENT AT MUMBAI**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	RUBIQUE TECHNOLOGIES INDIA PRIVATE LIMITED CIN:U67190MH2014PTC258836
2. Address of the registered office	B1-401, Kanakia Boomerang, Yadav Nagar, Chandivli Andheri East, Mumbai, Maharashtra, India, 400072
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	Not Applicable
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	The company has been non-operational since last four years
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Physical address: 407, Sanjar Enclave, Opposite PVR Milap Cinema, S.V. Road, Kandivali (West) Mumbai-400067 Detail can be sought by prospective resolution applicant via email by raising specific request at below mentioned email. Process Email ID: ip.rubiquetechnologies@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by writing an email to pranav@winadvisors.co.in or ip.rubiquetechnologies@gmail.com
10. Last date for receipt of expression of interest	24/02/2024
11. Date of issue of provisional list of prospective resolution applicants	06/03/2024
12. Last date for submission of objections to provisional list	11/03/2024
13. Process email id to submit EOI	ip.rubiquetechnologies@gmail.com

**Notes**  
1. The Resolution Professional ("RP") on the instructions of the Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time.  
2. The RP / CoC reserves the right to cancel or modify the process / application without assigning any reason and without any liability whatsoever.  
3. Detailed invitation for expression of interest specifying eligibility criteria, ineligibility norms under section 29A of Code, last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process etc. is available at the Physical address provided in sr. no. 8 above and can also be requested through email on ip.rubiquetechnologies@gmail.com  
4. The timeline is subject to any modification by CoC and extension of CIRP period by Adjudicating Authority on application by RP on approval of CoC, if any.

**Date: February 9, 2024**  
**Place: Mumbai**

**Mr. Pranav Damania**  
IP Registration No.: IBB/IPA-001/IP-P00079/2017-18/10164  
Authorisation for assignment - No. AA1/10164/02/231224/106710 (valid till December 23, 2024)

**Resolution Professional of Rubique Technologies India Pvt. Ltd.**  
Physical Address: 407, Sanjar Enclave, Opposite PVR Milap Cinema, S.V. Road, Kandivali (West) Mumbai 400067  
Email ID Registered with IBB: pranav@winadvisors.co.in  
Process Specific email ID For Correspondence: ip.rubiquetechnologies@gmail.com

**PUBLIC NOTICE**

Notice is hereby given that I am investigating the title of **VASUDHA COMMERCIAL PRIVATE LIMITED** (hereinafter referred to as the "Owner") with respect to an immovable property more particularly described in the **Schedule** hereunder written (the said "Premises"), on behalf of my client, who intends to purchase the said Premises from the Owner.

All persons/entities including an individual, Hindu Undivided Family, a company, banks, financial institutions, non-banking financial institutions, a firm, an association of persons or a body of individuals whether incorporated or not, lenders and/ or creditors having any benefits, titles, claims, objections, demands or rights or interest in respect of the said Premises or any part thereof by way of inheritance, sale, transfer, share, mortgage, pledge, charge, lease, lien, license, assignment, tenancy, gift, exchange, encumbrance, family arrangement/ settlement, bequest, succession, maintenance, easement, trust, possession, decree or order of any court of law, contracts/ agreements/ memorandum of understandings, letter of intent/ heads of terms, partnership, lis pendens, reservation, power of attorney, option, right of first refusal, preemption or any liability or any commitment or otherwise of whatsoever nature is/ are hereby required to intimate in writing, along with documentary evidence to the undersigned at his address at B - 1103, 11th Floor, Evershine Embassy, Veera Desai Road, Opp. Country Club, Andheri (West), Mumbai - 400 053, Mumbai - 400 053 within a period of **14 (fourteen) days** from the date of publication of this notice of such claim, if any, failing which it shall be presumed that there is/ are no claims and such claim/s, if any, shall be considered to be waived and abandoned and will not be enforceable/ binding on my client.

**SCHEDULE HEREINAbove REFERRED TO:**  
[Description of the Premises]  
10 (ten) fully paid-up shares of face value of Rs. 50/- (Rupees Fifty Only) each bearing distinctive nos. 801 to 810 (both inclusive) comprised under Share Certificate No. 81 dated 24th September 2020 issued by Icon Premises Co-operative Society Limited and IT/ITES Unit No. 1405 on the 14th Floor admeasuring about 925.17 square feet carpet area in the building known as "Marathon Icon" standing on land admeasuring 2328.23 square meters being portion of CS No. 2/142 of Lower Parel Division, Mumbai Island City, lying being and situate at Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400 013 along with right to use 1 (one) stackable car parking space bearing no. GF No. 6 situated on the ground of the said Building with respect to car parking requirement for the said Unit.  
Dated this 09th day of February 2024.

For Advocate Kunal Shah  
Sd/-  
B - 1103, 11th Floor, Evershine Embassy,  
Veera Desai Road, Opp. Country Club, Andheri (West), Mumbai - 400 053  
Email: kunalshah.law@gmail.com

**मराठी मनाच आवाज**

**www.navshakti.co.in**

**PUBLIC NOTICE**

Triveni Sangam Society invites profiles from leading lawyers for appointment as per for redevelopment of the premises as per 79A.

Triveni Sangam Co-operative Housing Society Ltd.  
Address : Shobhana Building, Tilak Road, Santacruz (West), Mumbai-400054.  
Contact No : 9969525415  
Email Id : trivenisangamchrs1969@gmail.com

**GOVERNMENT OF MAHARASHTRA**

**PUBLIC WORK DEPARTMENT INVITATION FOR TENDER**

**Tender Notice No. 99 Year 2023-24**

Sr. No.	Name of wok	Estimated Cost
1	Construction of Protection wall at Retibandar tourism Place, Tal. Thane, Dist. Thane.	41,78,479.00
2	Construction of Jogging track at Retibandar Tourism Place, Tal. Thane.	41,86,111.00
3	Providing seating arrangement at Retibandar Tourism Place, Tal. Thane.	42,00,985.00

1. Period of E-tenders :- Date 12.02.2024 to Date 20.02.2024  
2. Date of Opening (If Possible):- Date : 21.02.2024 at 14:00 hrs. the office of the Superintendent Engineer Thane (PW) Circle, Thane

Tender form Condition of Contract Specification and Contract drawing can be downloaded from tendering portal of public work Department of Maharashtra i.e. <https://mahatenders.gov.in>

1. Tender form Condition of Contract Specification and Contract drawing can be downloaded from e-tendering portal of public work Department of Maharashtra i.e. <https://mahatenders.gov.in>  
2. Tender Notice can be seen also on website <https://mahatenders.gov.in> & [www.Mahapwd.com](http://www.Mahapwd.com)

**No. TD/Tender/1463**  
**Office of the Executive Engineer**  
**P.W. Division No. 1 Thane**  
**Station Road,**  
**Date : 05/02/2024**  
**DGIPR 2023-24/7987**

Sd/-  
**Executive Engineer**  
**P.W. Division No. 1 Thane**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAVIN SWITCHGEARS AND CONTROL PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Mavin Switchgears and Control Private Limited
2. Date of incorporation of corporate debtor	27th November, 2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. of corporate debtor	U26960MH2012PTC238334
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. 9, N-11, CIDCO, Aurangabad, Maharashtra, India - 431003
6. Insolvency commencement date in respect of corporate debtor	07th February, 2024
7. Estimated date of closure of insolvency resolution process	05th August, 2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Indrajit Mukherjee Reg. No. IBB/IPA-001/IP-P1533/2018-2019/12450
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboi, Navi Mumbai, Raigad, Maharashtra - 410218 Email Id: indrajitmukherjee15@yahoo.com
10. Address and email to be used for correspondence with the interim resolution professional	Indrajit Mukherjee Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboi, Navi Mumbai, Raigad, Maharashtra - 410218 Email Id: cnp.msgr@gmail.com
11. Last date for submission of claims	21st February, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Web link and (b) Details of authorized representatives are available at:	(a) Web link <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mavin Switchgears and Control Private Limited** on 7th February, 2024.

The creditors of **Mavin Switchgears and Control Private Limited**, are hereby called upon to submit their claims with proof on or before 21st February, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**

**Date : 09<sup>th</sup> February, 2024**  
**Place : Mumbai**

**Indrajit Mukherjee**  
Interim Resolution Professional  
**Mavin Switchgears and Controls Private Limited**

**केनरा बैंक Canara Bank**

**ARM-II BRANCH, MUMBAI** :- 3<sup>rd</sup> Floor, Canara Bank Building, Adi Marban Street, Mumbai-400 001. Tel. No. : (022) 2265 1128 / 29 Email : cb6289@canarabank.com

**SALE NOTICE**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the **PHYSICAL POSSESSION** of which has been taken by the **Authorized Officer of Canara Bank**, will be sold on "As is where is", "As is what is" basis on **26.02.2024** for recovery of **₹ 2,07,14,154.21** (as on **31.12.2023** plus further interest and charges from **01.01.2024**) due to the **ARM II Branch of Canara Bank from M/s. VIBRANT FASHION PVT. LTD.**, with Regd. address at A 404, Building A, 55 Corporate Avenue, New Sak Vihar Road, Tunga Village, Chandivli, Powai, Andheri (East), Mumbai-400 072.

Sr. No.	Description of the Property	Reserve Price (In ₹)	Earnest Money Deposit (In ₹)
1.	Unit No. 237, Total admeasuring 421.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	31,90,000/-	3,19,000/-
2.	Unit No. 238, Total admeasuring 421.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	31,90,000/-	3,19,000/-
3.	Unit No. 239, Total admeasuring 424.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	32,30,000/-	3,21,000/-
4.	Unit No. 240, Total admeasuring 420.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	30,80,000/-	3,08,000/-
5.	Unit No. 241, Total admeasuring 421.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	31,90,000/-	3,19,000/-
6.	Unit No. 242, Total admeasuring 421.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	31,90,000/-	3,19,000/-
7.	Unit No. 243, Total admeasuring 424.00 Sq. Ft. Carpet Area on 2 <sup>nd</sup> Floor in the building known as Reliance Industrial Estate, Plot No. 2 Vithalwadi Industrial Area, Ulhasnagar No. 03, Dist. Thane in the name of <b>M/s. Vibrant Fashion Pvt. Ltd.</b>	32,30,000/-	3,21,000/-

The Earnest Money Deposit shall be deposited on or before **23.02.2024** upto **5.00 p. m.** Details of EMD and other documents are to be submitted to service provider on or before **23.02.2024** upto **5.00 p. m.** Date up to which documents can be deposited with Bank is **23.02.2024** upto **5.00 p. m.**

Date of inspection of properties on **20.02.2024** with prior appointment with **Authorized Officer.**

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Mob. No. 8828328297) or Mr. Kundan Kumar, Officer, (Mob. No.: 8825313343) e-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udayog Vihar, Phase-2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana-122 015, Contact Person Mr. Bhavik Pandya Mob. No. 8866682937, (Contact No. +91 124 4302020 / 21 / 22 / 23 / 24, support@bankeauctions.com; maharashtra@c1india.com).

**Date : 08.02.2024**  
**Place : Mumbai**

Sd/-  
**Authorized Officer,**  
**Canara Bank, ARM-II BRANCH**

**Registered & Corporate Office:**  
**YES BANK Limited:** YES BANK House, Off Western Express Highway, Santacruz (E), Mumbai - 400055, India. Tel: +91 (22) 5091 9800 / +91 (22) 6507 9800  
**Fax:** +91 (22) 2619 2866 | **Website:** [www.yesbank.in](http://www.yesbank.in)  
**Email:** [ashish.chaturvedi1@yesbank.in](mailto:ashish.chaturvedi1@yesbank.in) | **CIN:** L65190MH2003PLC143249

**POSSESSION NOTICE**  
**[Rule - 8(1)]**

Whereas, the Authorized Officer of **YES BANK LIMITED ("Bank")** under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("**the Act**") and in exercise of powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) Rules 2002 ("**the Rules**"), issued Demand Notice dated October 29, 2021, calling upon **i) Perfect Picture Tunes Private Limited**, a company incorporated under the Companies Act, 2013, having its registered office at 002, Megh Apartments, General Mhatre Marg, Military Road, Juhu, Mumbai - 400 049 ("**Borrower and Mortgagee**"); **ii) Ms. Sunita Drona**, having her address at G-5, 101-102, Vastu Heights CHSL, Sundervan Complex, Off Lokhandwala Road, Indigo café, Mumbai - 400 053 and Flat No.2, Ground Floor, Megh Apartment CHSL, Juhu Mumbai, G Mahatre Marg, Mumbai - 400 049 ("**Co-Borrower - 1**"); **iii) Mr. Ravi Bakhru**, having his address at Flat No.2, Ground Floor, Megh Apartment CHSL, Opp. Godrej Bungalov, G Mahatre Marg, Juhu, Mumbai - 400 049 ("**Co-Borrower -2**") and **iv) Ms. Jaya Bakhru**, having her address at Flat No. 2, Ground Floor, Megh Apartment CHSL, G Mahatre Marg, Mumbai - 400 049 ("**Co-Borrower - 3**") (The Borrower, Co-Borrower -1, Co-Borrower -2 and Co-Borrower -3 are collectively referred to as "**Co - obligors**") to repay the amount mentioned in the said Notice being **Rs. 14,46,79,356.42 / - (Rupees Fourteen Crore Forty-Six Lakhs Seventy-Nine Thousand Three Hundred and Fifty-Six and Forty-Two Paise Only)** as on October 26, 2021 together with further interest, charges, with all the incidental expenses, costs, penal charges etc. from October 27, 2021 until payment and/or realization, within 60 (sixty) days from the date of receipt of the said Notice.

The Co-obligors as mentioned above having failed to repay the said amount, Notice is hereby given to the them and to the public in general that the undersigned has taken physical possession of the properties described herein below in exercise of powers conferred on him under Section 13 sub section (4) of the said Act read with Rule 8 of the said Rules and on this the **6<sup>th</sup> day of February of the year 2024**, pursuant to the Order dated August 29, 2023 passed by the Learned Chief Metropolitan Magistrate, Esplanade, Mumbai in Securitization Application No. 789 of 2022 filed by the Bank under Section 14 (1) of the Act.

The Co-obligors in particular and the public in general is hereby cautioned not to deal with the said properties (any part thereof) and any dealings with the said properties will be subject to the charge of **YES BANK LIMITED** for an aggregate amount of **Rs. 16,04,07,724/- (Rupees Sixteen Crore Four Lakh Seven Thousand Seven Hundred and Twenty-Four only)** as on January 31, 2024 together with further interest, penal interest, costs, charges, expenses etc. from February 01, 2024 till recovery of the amount and / or realization thereof.

**Date:** February 09, 2024  
**Place:** Mumbai

(Authorized Officer)  
**YES BANK LTD**

**DESCRIPTION OF THE IMMOVABLE PROPERTY SCHEDULE**

All the piece and parcel of Office No. G, 01B admeasuring 4310 Sq. ft. carpet area on ground floor, in the building known as "Parinee Crescenzo", situated at Plot No. C 38 & C 39, CTS No. 4207, Bandra Kurla Complex, Bandra (East) - 400 051 with four car parking space comprising single stack for two car parks bearing no. 75 and 76 in upper basement of building and two car parking spaces in the lower basement of the building "Parinee Crescenzo".

**Date:** February 09, 2024  
**Place:** Mumbai

(Authorized Officer)  
**YES BANK LTD**

**GTL INFRASTRUCTURE**

**GTL Infrastructure Limited**

Registered Office: Global Vision ES II, 3<sup>rd</sup> Floor, MIDC, TTC Industrial Area, Mahape, Navi Mumbai- 400 710, Maharashtra, India.  
Tel: +91 22 6829 3500 | Website: [www.gtlinfra.com](http://www.gtlinfra.com) | CIN-L74210MH2004PLC144367

**STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS PERIOD ENDED DECEMBER 31, 2023**

₹ in Lakhs except Share Data

Particulars	For the Quarter ended on December 31, 2023	For the Quarter ended on September 30, 2023	For the Quarter ended on December 31, 2022	For the Nine Months Period ended on December 31, 2023	For the Nine Months Period ended on December 31, 2022	For the Year ended on March 31, 2023
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
<b>INCOME :</b>						
Revenue from Operations	33,753	35,077	35,983	104,092	107,999	145,786
Other Income	420	430	431	4,782	1,163	2,747
<b>Total Income</b>	<b>34,173</b>	<b>35,507</b>	<b>36,414</b>	<b>108,874</b>	<b>109,162</b>	<b>148,533</b>
<b>EXPENSES :</b>						
Infrastructure Operation & Maintenance Cost	18,913	19,303	20,342	57,119	61,779	81,775
Employee Benefits Expense	1,795	1,611	1,405	4,915	4,240	6,340
Finance Costs	19,349	20,624	19,539	59,548	58,119	78,193
Depreciation and Amortization Expenses	7,998	8,215	12,718	24,459	38,363	50,357
Balances Written Off (Net) and Provision for Trade Receivables and Advances	2,842	601	3,589	2,567	8,700	9,549
Exchange Differences (Net)	623	51	1,545	610	5,148	3,955
Other Expenses	2,114	2,055	23,637	6,320	38,915	41,401
<b>Total Expenses</b>	<b>53,634</b>	<b>52,460</b>	<b>82,775</b>	<b>155,538</b>	<b>215,264</b>	<b>271,570</b>
<b>PROFIT/(LOSS) BEFORE EXCEPTIONAL ITEMS AND TAX</b>	<b>(19,461)</b>	<b>(16,953)</b>	<b>(46,361)</b>	<b>(46,664)</b>	<b>(106,102)</b>	<b>(123,037)</b>
Exceptional Items (Refer Note No. 8)	-	-	-	-	-	58,654
<b>PROFIT/(LOSS) BEFORE TAX</b>	<b>(19,461)</b>	<b>(16,953)</b>	<b>(46,361)</b>	<b>(46,664)</b>	<b>(106,102)</b>	<b>(181,691)</b>
Tax Expenses	-	-	-	-	-	-
<b>PROFIT/(LOSS) FOR THE PERIOD/YEAR</b>	<b>(19,461)</b>	<b>(16,953)</b>	<b>(46,361)</b>	<b>(46,664)</b>	<b>(106,102)</b>	<b>(181,691)</b>
<b>Other Comprehensive Income</b>						
(A) Items that will not be reclassified to Profit or Loss						
Remeasurement of the defined benefit plans	(31)	(5)	11	26	29	(9)
(B) Items that will be reclassified to Profit or Loss	-	-	-	-	-	-
<b>Total Other Comprehensive Income</b>	<b>31</b>	<b>5</b>	<b>(11)</b>	<b>(26)</b>	<b>(29)</b>	<b>9</b>
<b>TOTAL COMPREHENSIVE INCOME FOR THE PERIOD/YEAR</b>	<b>(19,430)</b>	<b>(16,948)</b>	<b>(46,372)</b>	<b>(46,690)</b>	<b>(106,131)</b>	<b>(181,682)</b>
<b>Paid-up equity share capital (Face value of ₹ 10 each)</b>	<b>1,280,702</b>	<b>1,280,702</b>	<b>1,266,934</b>	<b>1,280,702</b>	<b>1,266,934</b>	<b>1,267,110</b>
<b>Other Equity excluding Revaluation Reserves</b>						<b>(1,721,184)</b>
<b>Earnings Per Equity Share of ₹ 10 each</b>						
Basic	(0.15)	(0.13)	(0.36)	(0.36)	(0.82)	(1.41)
Diluted	(0.15)	(0.13)	(0.36)	(0.36)	(0.82)	(1.41)

**Notes to Financial Results:**

- The above unaudited financial results for the quarter and nine months ended December 31, 2023 have been reviewed by the Audit Committee and then approved by the Board of Directors at their meeting held on February 08, 2024.
- Series B1 & Series B3 bonds have matured and due for mandatory conversion into equity shares on its maturity date i.e. October 27, 2022. The Company has requested bondholders to share their respective details for converting bonds and crediting equity shares to their respective account. However, the Company is still awaiting the relevant details of bondholders w.r.t 27,728.50 Series B1 Bonds and 10,330 Series B3 Bonds, which upon receipt of relevant details are convertible into 18,06,19,567 and 6,72,88,173 equity shares respectively.
- Series B2 Bonds are redeemable and have matured on October 27, 2022. The lead secured lender has, however, informed the Company that till the time the entire outstanding Secured debt of the Secured Lenders is fully paid off, no other creditor including Series B2 Bondholders, which rank sub-ordinate to the secured creditors, can be paid in priority. Hence, the Company could not redeem Series B2 Bonds on its maturity. In terms of Terms & Conditions of Series B2 Bonds, bondholders can exercise their right for conversion of bonds into equity shares till the date of receipt of redemption amount by the Principal Agent / Trustee of the Series B2 bonds. If all Series B2 bondholders exercise their option for conversion of 37,612 bonds, the resultant equity shares to be issued would be 24,49,99,302.

There was no bond conversion during the Quarter ended December 31, 2023.

- The Hon'ble Supreme Court of India held that telecom tower is exigible to Property Tax and States can levy property tax on the same. The matter being still sub judice with respect to the component of Property Tax, non-receipt of demand notices for majority of the towers of the Company and the Company's right to recover property tax from certain customers, the Company is unable to quantify actual property tax amount payable. The provision will be considered as and when the matter is resolved. In respect of the above, the auditor's have issued modified reports on the results for the quarter and nine months ended December 31, 2023 and also on the financial statements of earlier years.
- IDBI Trusteeship Services Limited ("ITSL"), Security Trustee at the behest of Edelweiss Asset Reconstruction Company Limited ("EARC")/lenders has, without the consent of and information to the Company, have debited from the TRA account a sum of ₹ 14,000 Lakhs during the Nine months ended December 31, 2023. Thereby total Debits being made till date stands at ₹ 114,501 Lakhs (₹ 100,501 Lakhs till previous Year).
- In view of the above, the interest on borrowings has been provided after adjusting the aforesaid amounts in principal.
- The Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") vide its order dated November 18, 2022 has dismissed petition filed by one of the secured lenders for initiation of Corporate Insolvency Resolution Process ("CIRP") under Section 7 of the Insolvency & Bankruptcy Code, 2016 ("IBC"). The said lender has filed an appeal against this order before the Hon'ble National Company Law Appellate Tribunal ("NCLAT"). In the meantime, EARC who is the lead lender of the Company has filed its Intervention Application in abovementioned Appeal. The Company has filed its reply to the appeal as well as EARC intervention application and now matter is posted for hearing.
- Shut down/exit of 14 telecom customers resulted into abandonment of more than 14,000 towers of the Company by them, making such towers unoccupied and loss of revenue towards the Infrastructure Provisioning Fees / Rental on such towers in respect of which the Company continues to pursue contractual claims of approx. ₹ 15,43,020 Lakhs from various customers. In view of above, the rental to landlords, taxes & other dues related to unoccupied towers remained unpaid, many of which are pass through payments for the Company. Further, the Company has requested EARC, being Monitoring Institution, for payments due to the landlords of the unoccupied sites, however the same is yet to be approved. Due to non-receipt of rentals, many of landlords blocked access to Company's employee to site. Resultantly, disgruntled landlords / unknown miscreants resorted to unauthorized dismantling of the tower sites. 130 sites and 806 sites got dismantled during the quarter and nine months ended December 31, 2023 (2,932 sites during the year ended March 31, 2023) out of the above unoccupied sites. As a result, the Company has recognised a Loss (net) ₹ 84 Lakhs and ₹ 565 Lakhs for the quarter and nine months ended December 31, 2023 (Loss (net) ₹ 34,169 Lakhs for year ended March 31, 2023) which is included in other expenses in the above results. The Company continues to pursue its insurance claims and appropriate actions against the landlords/unknown miscreants including filing of FIR, wherever applicable.
- The Company lost substantial number of tenancies in the last few years, due to various events which were beyond management control, such as shutdown/exit of 14 telecom customers including Aircel Group, Reliance Communications, Shyam Sistema and Tata Tele. Business combination of Vodafone & Idea, Telenor & Airtel, etc. These developments have resulted in reduction in the revenue and earnings, Cash losses, erosion of Company's net worth, provision for impairment of property, plant and equipment. Considering the above events and pending debt restructuring, the principal and interest have become overdue. Further the Company has received notices of recall of loans from EARC and IDBI Bank claiming alleged default in terms of Master Restructuring Agreement dated December 31, 2011. The Company has strongly refuted the claims and responded to such notices appropriately. The above events cast significant doubt on the Company's ability to continue as a Going Concern.
- However, with telecom sector moving towards stabilisation, management believes that, the revival package approved by the Government of India for Telecom Sector, hike in mobile call & data tariffs by telecom operators and mapping of sites for 5G rollout by the operators will lead to, increased demand for its towers and thereby increase in the revenue and EBITDA levels, subject to restructuring the debt by lenders. In addition to the above, various resource optimization initiatives undertaken by the Company can lead to stabilization and revival. The Company is also regular in payment of statutory dues,

